

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

Co. Appeal No. 86/252(1)/NCLT/AHM/2018

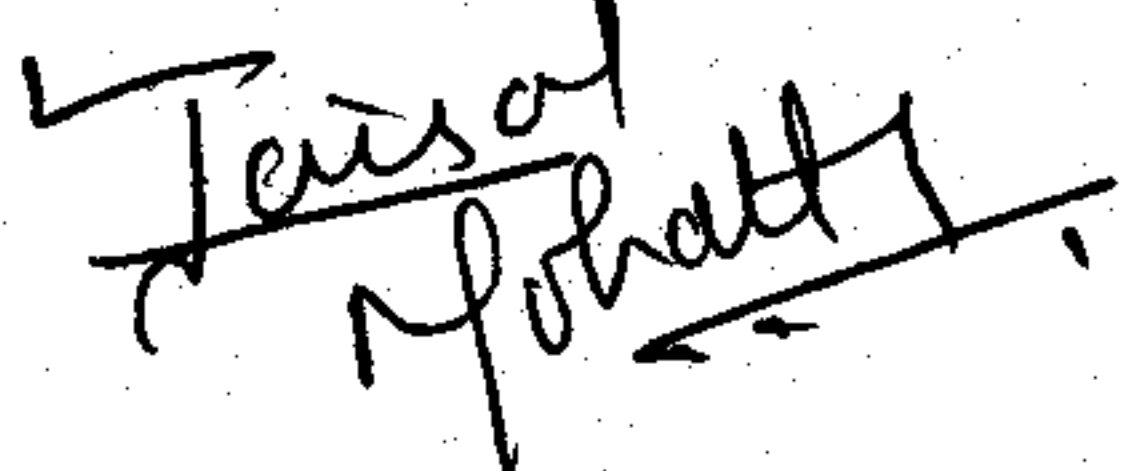
Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 03.04.2018**

Name of the Company: Mathew Antony.
(Ansen & Kurupsen Logistic & Transportation Services Pvt Ltd.)
V/s.
Registrar of Companies, Gujarat

Section of the Companies Act: Section 252 (1) of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	JAISAL MOHATTA	COMPANY SECRETARY	PETITIONER	
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2.

ORDER

Learned PCS Mr. Jaisal Mohatta present for the Appellant. None present for the ROC.

The representation of the ROC is received.

The Appellant has filed an affidavit ~~by~~ clarifying its position with regard to the shell company and on unusual transaction made during the demonetisation period.

Heard the arguments of learned PCS for the Appellant.

The order is reserved.


**MANORAMA KUMARI
MEMBER JUDICIAL**


**HARIHAR PRAKASH CHATURVEDI
MEMBER JUDICIAL**

Dated this the 3rd day of April, 2018.